

THE HIGH COURT OF MEGHALAYA: SHILLONG

NOTIFICATION

No.HCM/III/16/2014-18/JUDL/36

Dated, Shillong the 6th December, 2021

In terms of the constitution of Benches vide Notice Dated 30.11.2021, Notification No.HCM.III/16/2014-18/JUDL/28 dated 31st July, 2020 and Notification No.HCM.III/16/2014-18/JUDL/29 dated 31st July, 2020 stands superseded. Entry 5 of the original Standing Order No.1 of 2014, viz, "**Matters relating to Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002(SARFAESI) Act**" stands restored forthwith.

By Order,

Memo No.HCM/III/16/2014-18/JUDL/36-A

REGISTRAR (JUDICIAL SERVICE)
Dated, Shillong the 6th December, 2021

Copy to: -

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.A. to the Registrar general, High Court of Meghalaya, for favour of kind information of the Registrar General.
5. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
6. The Joint Registrar (Listing) cum OSD to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information.
7. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
8. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
9. The Chief Librarian, High Court of Meghalaya for favour of kind information and necessary action.
10. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
11. Notice Board.
12. Office File.

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6/12/21


REGISTRAR (JUDICIAL SERVICE)